

GENERAL CIRCULAR NO. 9/2018

It is noticed that repeatedly representations are being made by the Judicial Officers even long after the annual general transfers and consideration of previous representations, seeking posting while citing one or the other personal reasons. The Full Court has already approved the transfer policy and the transfer and postings have, generally, been carried out with reference to the approved transfer policy and in the administrative exigencies. Making of representations by the Officers at this juncture and that too directly to the Registry is required to be viewed with disfavour, as it cannot become a norm for the Officers always seeking choice or convenient postings.

It is also noticed that some of the Judicial Officers are addressing representations seeking transfer directly to the Registry of the High Court without being routed through the concerned Prl. District and Sessions Judge/ Unit Head.

Henceforth, any officer seeking change of place of posting, may do so, only for exceptional reasons and for that matter, representation should be routed through Prl. District & Sessions Judge and Hon'ble Administrative Judge of the District concerned. The Prl. District and Sessions Judge shall submit specific report to the High Court while forwarding such representations of the officers. Any such representation, in future, if directly made to the Registry will not be entertained.

In case of the Prl. District and Sessions Judge and other officers who are not directly under the control of the Prl. District and Sessions Judge, the representation may be made to the Registrar General of the High Court.

The above instructions in so far as they relate to forwarding the opinion of Prl. District and Sessions Judge and the Hon'ble Administrative Judge on the transfer representations will not apply to the representations which may be made at the time of Annual General Transfers.

The Principal District and Sessions Judges are hereby directed to circulate the same to all the Judicial Officers working in their Unit and follow the same, scrupulously.

BY ORDER OF THE HIGH COURT,

(ASHOK G. NIJAGANNAVAR)
REGISTRAR GENERAL

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil and Sessions Judge, Bengaluru City.
2. All the Prl. District and Sessions Judges in the State.
3. The Chief Judge, Court of Small Causes, Bengaluru.
4. The Prl. Judge, Family Court, Bengaluru.
5. The Presiding Officer, Industrial Tribunal, Bengaluru.
6. The Presiding Officer, Labour Court, Bengaluru.
7. The Prl. Secretary to the Government, Law Department, Vidhana Soudha, Bengaluru.
8. The Director, Karnataka Judicial Academy, Bengaluru.
9. The Director, Arbitration Center, Bengaluru.
10. The Director, Bangalore Mediation Center, Bengaluru.
11. The Member Secretary, Karnataka State Legal Services Authority, Bengaluru.
12. The Registrar, Karnataka Lokayukta, Bengaluru.
13. The Presiding Officer, Karnataka State Transport Appellate Tribunal, Bengaluru.
14. The Registrar, Karnataka Appellate Tribunal, Bengaluru.
15. The Registrar, Karnataka State Administrative Tribunal, Bengaluru.

With a request to circulate copy of the Circular amongst all the Judicial Officers working in their Unit.

16. The A.R.-cum-P.S. to Hon'ble the Chief Justice.
17. All the Private Secretaries to Hon'ble Judges.
18. The Registrar General/ Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Infrastructure and Maintenance)/ Registrar (Computers)/ Registrar (Statistics and Review)/ Registrar (Recruitment)/ Registrar (Administration) and Secretary to Hon'ble the Chief Justice.
19. The Additional Registrar General, Dharwad and Kalaburagi Benches.
20. The Central Project Co-ordinator (Computers) of this office, with a request to web-host the Circular on the High Court Website.
21. The Section Officers of GOB-II/ /RPS/RSB/HVC/HCE/HCB/ HCL/HCLC/HCA-I/HCA-II/LCBS/LCA-I/LCA-II/LCA-III Branches of this office.
22. Office copy.